

terrorists particularly alien Sikhs and members of Harkut-ul-Ansar have infiltrated in Punjab and Uttar Pradesh.

(b) to (d) 'Public Order' and 'Police' being State subjects, it is for the concerned State Government to devise various methods and take concrete steps in this regard. At the Central level, action taken to facilitate coordination of the anti-terrorist operations of different states and to improve flow of information useful for control of terrorist activities in the States. Further, help is being provided to the State Governments in terms of financial assistance for modernisation of police, supply of improved weapons, deployment of para-military forces etc. In addition to this, the State Police and Central agencies are keeping a close watch over terrorist activities in the country.

(e) and (f) The following foreign nationals were arrested :-

- (i) Abdul Raheem r/o Vazirstan Road, Kulachi, Distt. Dera Ismail Khan, NWFP (Pakistani National)
- (ii) Mohd. Nazir Khan, r/o Kausar Niazi Colony, Nazamabad, Karachi (Pakistani National).
- (iii) Ahmed Umar Saeed Sheikh/Amir/Rohit Sharma/Rohit Kumar, r/o 16 Deynecourt Gardens, Wanstead, London (British national of Pakistani origin).

They were involved in the abduction of four foreign nationals from Delhi in September-October, 1994. They were arrested by Delhi and Uttar Pradesh Police, respectively. Cases under appropriate laws of the country have been registered against them.

Expenditure on De-addiction Campaign

*311. SHRI RAMASHRAY PRASAD SINGH :
SHRIMATI SHEELA GAUTAM :

Will the Minister of WELFARE be pleased to state :

- (a) the funds allocated for de-addiction campaign during 1993-94 and 1994-95;
- (b) whether the Government have made any assessment in respect of expenditure incurred on the de-addiction campaign during the said period;
- (c) if so, the details thereof; and
- (d) the results achieved therefrom; and
- (e) the amount proposed to be allocated for de-addiction campaign launched during 1995-96?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) to (e) Under the Scheme for "Prohibition and Drug Abuse Prevention", funds are released to the NGOs for meeting the 90 percent of the expenditure for running of the Drug Awareness, Counselling and Assistance Centres as well as De-addiction-cum-Rehabilitation Centres.

Under the Non-Plan head, funds are usually released for Education and Awareness. The following amounts were released during the last two years :

(Rs. in lakhs)

Year	Plan	Non-Plan	Total
1993-94	986	16	1002
1994-95	1350	16	1366

2. On the basis of the reports received from the various NGOs which were extended assistance under the Scheme, the following number of drug addicts have been registered and detoxified during the last two years :

Year	No. of addicts registered	No. of addicts de-toxified
1993-94	2,90,628	1,01,007
1994-95	3,12,118	1,10,858

3. During 1995-96, budget allocation of Rs. 1,500 lakhs under Plan and 16 lakhs under Non-Plan has been made.

Sharing of Yamuna Water

*312. SHRI SAJJAN KUMAR :
SHRI RAJENDRA KUMAR SHARMA :

Will the Minister of WATER RESOURCES be pleased to state :

- (a) the total demand and the actual supply of the Yamuna River water made available to Delhi from the Haryana during each of the last three years;
- (b) whether a dispute regarding sharing of Yamuna River water among Haryana, Delhi, Uttar Pradesh, Himachal Pradesh and Rajasthan has again arisen;
- (c) if so, the reasons therefor;
- (d) whether the Union Government have taken any initiative to resolve the dispute;
- (e) if so, the details thereof; and
- (f) the quantum of additional water released to Delhi and Uttar Pradesh as per accord?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : (a) A Statement is attached.

(b) and (c) Yes, Sir. A dispute has arisen regarding interpretation of the Memorandum of Understanding (MoU) on sharing of Yamuna river water. According to Haryana

and Uttar Pradesh, the allocation provided in the MoU is Delhi's absolute share, whereas Delhi's contention is that it is to be accounted only towards consumptive use.

(d) and (e) The Upper Yamuna River Board (UYRB) has been constituted to implement the MoU. The Upper Yamuna Review committee under Chairmanship of the Union Minister of Water Resources with the Chief Ministers of the basin States as members has also been constituted to resolve disagreement, if any, on the decisions of the Board.

(f) As per interim decision of the Upper Yamuna River Board, 100 cusec additional water was released to Delhi for Haiderpur Water Treatment Plant with effect from 5.5.1995. No additional water was released to Uttar Pradesh. Uttar Pradesh and Haryana and released further 100 cusec each to Delhi at the intervention of the Union Home Minister from 8.5.1995 to 14.7.1995.

STATEMENT

The Demand and Actual Supply of Yamuna River Water made available to Delhi from Haryana during the last three years.

(Unit : Billion Cubic Metres)

Years	Demand	Actual Supply
1992-93	0.0650	0.0684
1993-94	0.1272	0.0851
1994-95	0.1983	0.1330

[English]

Welfare Activities for Coal Workers

*313. SHRI SHANTARAM POTDUKHE : Will the Minister of COAL be pleased to state :

(a) whether the Government have undertaken any welfare activities for the coal workers;

(b) if so, the details thereof; and

(c) the steps taken by the Union Government to improve the general environmental and ecological conditions in the coalfield areas.

THE MINISTER OF STATE OF THE MINISTRY OF THE COAL (SHRI AJIT PANJA) : (a) and (b) Coal India limited and its subsidiaries have under taken various welfare activities for improving the quality of life of the coal workers. These, in the main, are housing, water supply, health care and educational facilities. Expenditure made for such welfare for the last five years is as follows :

Rs. in crores

1990-91	489
1991-92	569
1992-93	550
1993-94	789
1994-95	850 (prov.)

(c) It has been prescribed that there should be an Environmental Management Plan for each project. The environment plans have to be cleared by the Ministry of Environment and Forest before taking up any project implementation.

[Translation]

Death of Prisoners In Tihar Jail

*314. SHRI PARAS RAM BHARDWAJ :
SHRI RAMESHWAR PATIDAR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of undertrial prisoners who died in Tihar Jail during 1995 so far;

(b) the main reasons for such deaths;

(c) whether the Government have conducted any inquiry in this regard;

(d) if so, the outcome thereof; and

(e) the action taken or proposed to be taken by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : (a) and (b) Twenty eight undertrials died in judicial custody in Central Jail, Tihar during 1995 (upto 16.8.95). Out of them, 25 undertrials died due to various illnesses and 3 undertrials committed suicide.

(c) to (e) Inquest proceedings have been conducted by the Sub-Divisional Magistrate u/s 176 of Cr.P.C. in each of these cases.

Inquest reports in 14 cases out of the 28 cases have been received. No foul play on the part of any jail official/officer has been brought out in any of the reports received so far. Action is taken as and when anybody is found to be responsible for negligence or foul play in terms of law and the relevant rules.

[English]

LPG Supply Plan

*315. SHRI V. DHANANJAYA KUMAR : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the guidelines for allotment of LPG agencies;

(b) whether there is any LPG supply plan to cover the rural areas of the country;